

**MP/MLA for the month of August, 2025**

<b>S.No.</b>	<b>Name of the District</b>	<b>Previsious Balance as on 01.08.2025</b>	<b>Institution /RBT</b>	<b>Disposal</b>	<b>Closing balance as on 31.08.2025</b>
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	2	5	0	7
4	Faridabad	0	0	0	0
5	Fatehabad	0	0	0	0
6	Gurugram	36	2	2	36
7	Hisar	1	0	0	1
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	0	0	0	0
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	5	0	0	5
17	Panipat	1	0	0	1
18	Rewari	0	0	0	0
19	Rohtak	3	0	0	3
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	1	1	0	2
	<b>Total</b>	<b>53</b>	<b>8</b>	<b>2</b>	<b>59</b>

**Details of pending cases against Mps/MLAs in the State of Haryana as on 31.08.2025**

Sr.No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
	<b>Ambala</b>	Nil																					
	<b>Bhiwani</b>	NIL																					
1	<b>Charki dadri</b>	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR	NACT/540/2024	HRBHA1-004116-2024			NI ACT 138	ONE YEAR	-	-	22.10.2024		08.09.2025		1			6 MONTHS	Directions given in Quarterly meeting for strict compliance as per instructions issued by Hon'ble Supreme Court and Hon'ble Punjab and Haryana High Court from time to time.
2				SHYAM SINGH RANA	GOVT. OF HARYANA(Agriculture)	SANJEEV TAKSHAK VS SHYAM SINGH RANA	CS/520/2025	HRCD02-000752-2025			CIVIL SUIT				17.05.2025		18.09.2025						
3				SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR SANGWAN	NACT/ 375/2025	HRCD03-002026-2025			NI ACT 138	ONE YEAR			09.07.2025		25.09.2025					6 MONTHS	
4				SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/446/2025	HRCD03-002372-2025			NI ACT 138	ONE YEAR			11.08.2025		11.09.2025					6 MONTHS	
5				SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/447/2025	HRCD03-002373-2025			NI ACT 138	ONE YEAR			11.08.2025		11.09.2025					6 MONTHS	
6				SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/448/2025	HRCD03-002374-2025			NI ACT 138	ONE YEAR			11.08.2025		11.09.2025					6 MONTHS	
7				SOMBIR SANGWAN	EX. MLA	NIRMALA DEVI VS SOMBIR SANGWAN	NACT/467/2025	HRCD03-002464-2025			NI ACT 138	ONE YEAR			11.08.2025		11.09.2025					6 MONTHS	
	<b>Faridabad</b>	NIL																					
	<b>Fatehabad</b>	Nil																					
8	<b>GGM</b>	Sh. Virender Malik, ASJ	SH.NITIN GADKARI		SITTING	Mukesh Vs. Nitin Gadkari	COMA/12/2020	HRGR01-001728-2019	COMPLAINT	SEC 9A	PC ACT U/S 11 & 13(1)(D)(E), 120B,166,336,406,409,420,468,471 & 504	LIFE IMPRISONMENT	NA	NA	05-07-2018	Na	<b>18.08.2025, Decided</b>	No	19	19	0		India in Writ Petition (Civil) No. 536 of 2011 titled 'Public Interest Foundation & other Vs. Union of India & another' and Writ Petition (Civil ) No. 699 of 2016 titled 'Ashwani Kumar Upadhaya Vs. Union of India' as well as the directions conveyed by Hon'ble High Court vide letter No. 858/Spl/Gaz.II.17 dated 22.07.2021, the Courts concerned have
9	<b>GGM</b>	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Mehuram	<b>136 74830/2014</b>	HRGR03-0033202012	Complaint	Sec-5, Ggm	420	10 Years	21/02/2012	21/02/2012	21/02/12	No	09.09..2025, Evidence	No	7 witness filed by complainant in pre-charge evidence.	5 Witness examined in pre charge evidence	Witnes List not filed	one year(Stayed has been removed vide order dated 27.04.2021)	
10	<b>GGM</b>	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Ramesh	<b>14, COMI- 74697/201</b>	HRGR03-0048872013	Complaint	Sec-5, Ggm	420	10 Years	03/01/13	03/01/13	03/01/13	No	02.09.2025, Evidence	No	6 witness filed by complainant in pre-charge evidence.	6, witness examined in pre charge evidence.	Witnes List not filed	One year(Stayed has been removed vide order dated 14.10.2021)	

Sr.No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
11	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Sant Ram	219,114, COMI-74387/2013	HRGR03-0015372013	Complaint	Sec-5, Ggm	420	10 Years	10/01/13	10/01/13	10/01/13	No	02.09.2025, Argument on application	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witnes List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
12	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Narender	135,114, COMI-74923/2013	HRGR03-0003212012	Complaint	Sec-5, Ggm	420	10 Years	09/11/12	09/11/12	09/11/12	No	05.09.2025 Pws	No	5 witness filed by complainant in pre-charge evidence.	2, Witness examined so far in pre charge evidence.	Witnes List not filed	Hon'ble High Court has directed to adjourn the case via order of CRM-M-11365-2021 beyond the date fixed before Hon'ble High Court	
13	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Satish	218, COMI/74136/2013	HRGR03-0003212013	Complaint	Sec-5, Ggm	420	10 Years	04/06/13	04/06/13	04/06/13	No	09.09.2025, Evidence	No	7, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witnes List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
14	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Parveen	217, COMI74438/2013	HRGR03-0017122013	Complaint	Sec-5, Ggm	420	10 Years	6/15/13	6/15/13	15/06/13	Dropped	05.09.2025, Arguments	No	6, witness filed by complainant in pre-charge evidence.	5, Witness examined so far in pre charge evidence.	Witnes List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
15	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Arvind	235, Comi/74209/2013	HRGR03-0019892013	Complaint	City	420	10 Years	07/09/13	07/09/13	07/09/13	No	01.09.2025, Argument	No	6 WITNESS	One witness partly examined in pre charge evidence.	6 WITNESS	one year (Stayed has been removed vide order dated 14.10.2021)	
16	GGM	Sh. Manish Kumar, ACJM		Sh. Sukhbir Kataria	Former	State vs Sukhbir	639, CHI/4507/2019	HRGR031076862019	854/2015	City	420/467/468/471/120B, R.P. Act	LIFE IMPRISONMENT	20/12/2019	20/12/2019	20/12/2019	17/04/2023	06.09.2025, Pws	No	22	01/05/1900	16	one year (Stayed has been removed vide order dated 27.04.2021)	
17	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/378/2022	HRGR03-050924-2022	Complaint	Sec-5, Ggm	156(3)		6/10/22	6/10/22	6/10/22	No	03.09.2025, Notice	No	No			Argument on Point of Summoning	
18	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	03.09.2025, Notice	No	No			Argument on Point of Summoning	
19	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	03.09.2025, Notice	No	No			Argument on Point of Summoning	
20	GGM	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/377/2022	HRGR03-050852-2022	Complaint	Sec-5, Ggm	156(3)		09.06.2022	09.06.2022	09.06.2022	No	03.09.2025, Notice	No	No			Argument on Point of Summoning	
21	GGM	Sh. Manish Kumar, ACJM		Bhupinder Singh Hooda	Former	Raman Sharma Vs Bhupinder Singh Hooda	COMA/23/2024	HRGR03-013579-2024	Complaint	Sadar	166,166A,177,406,407,409,417,420,468,424,120B	10 Years			06.07.2020		09.01.2026, Preliminary Evidence	No	1 Witness	One Witness pre charge Evidence	11		
22	GGM	Sh. Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	08/09/2025, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	one year	

Sr.No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
23	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	09/10/2025,Awaiting Order	No	Witness List Not Filed	No Witness examined in pre-charge evidence	Na	one year	
24	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/74881/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	9/29/13	Na	29/10/2025,Awaiting Order	No	10 Witness	Charge framed. 5 Witness examined in pre charge evidence	Five	one year	
25	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6525/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	11/12/18	29/09/2025, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	one year	
	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	230 CHI/6527/2018	HRGR03-0562902018	261/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	11/12/18	Decided on 05.08.2025	No	Examination in	19 Witness	Na	one year	
26	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232 CHI/6531/2018	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	29/09/2025, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	one year	
27	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Akash Kataria	236	HRGR03-006626-2013	Complaint	City	420	10 Years	NA	Na	01.10.2013	Na	04.11.2025, Evidence	YES	6 WITNESS	Six Witness Partly examined	Eight	one year	
28	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Pawan Dawas	234 CHI/1266/2017	HRGR03-177222017	952/13	City	420	10 Years	4/7/17	7/7/17	Na	Na	25/09/2025, Prosecution Evidence	No	24 WITNESS	17 Exminded	Eight	one year	
29	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237 CHI/192/2019	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	03/10/2025, Prosecution Evidence	No	26 Witness	23 Witness examined	Three	one year	
30	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	COMI/6142/2018, 224	HRGR03-0722411-2018	Complaint		420	10 Years	12/7/18	Na	12/7/18	Na	03/09/2025, Evidence	No	19 Witness	Na	Nineteen	one year	
31	GGM	Sh.Rajat Verma, CJM		Umesh aggarwal	Former	State vs Umesh Aggarwal /Manorama etc.	85 CHA/770/2021	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	25/09/2025, Prosecution Evidence	No	18 Witness	Six Witness examined	Twelve	one year	
32	GGM	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6311/2020	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	06.09.2025, Warrant	No	4 Witness	Two witness examined .	Two	one year	
33	GGM	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13926/2020	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	06.09.2025, Warrant	NO	4 Witness	Na	Four	one year	
34	GGM	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13925/2020	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	06.09.2025, Warrant	NO	4 witness	Na	Four	one year	
35	GGM	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/54559/2019	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	06.09.2025, Warrant	NO	4 witness	Na	Four	one year	
36	GGM	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/54558/2019	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	06/09/2025, Warrant	NO	Witness List Not Filed	Na	Na	one year	
37	GGM	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	06/09/2025, Warrant	NO	4 Witness	Na	Four	one year	
38	GGM	Sh.Rajat Verma, CJM		Umesh aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	COMI/467/2022	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	02.09.2025	Na	02/09/2025, Consideration	No	3 Witness	3 Witness	Na	one year	
39	GGM	Sh.Rajat Verma, CJM		Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	74411	HRGR03-101542-2023	Complaint	DLF-II	138, NI Act	2 year	Na	Na	29.04.2023	Na	25.09.2025, Apperance	NO	3 Witness	1 Witness	Na	One Year	
40	GGM	Sh.Rajat Verma, CJM		Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	41567	HRGR03-089293-2021	Complaint	DLF-II	138 NI Act	2 year	Na	Na	23.11.2021	Na	25.09.2025, Compromise	NO	3 Witness	1 Witness	Na	One Year	
41	GGM	Sh.Rajat Verma, CJM		Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	14093	HRGR03-029834-2022	Complaint	DLF-II	139, NI Act	2 year	Na	Na	11.04.2022	Na	25.09.2025, Compromise	NO	3 Witness	1 Witness	Na	One Year	
42	GGM	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Devender	74285	HRGR03-001498-2013	Complaint	Sec-5	420	10 Years	Na	Na	02.02.2013	Set Aside	05.09.2025,Evidence	NO	7 witness filed by complainant in pre-charge evidence.	7 witness filed by complainant in pre-charge evidence.	NA	One Year	

Sr.No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
43	GGM	Sh.Rajat Verma, CJM		Vishal Prakash Rao	Sitting	Religare Finvest Ltd Vs Vishal Prakash Rao	47291	HRGR03-0090534-2019	Complaint	Sec-53	138, NI Act	2 year	Na	Na	30.09.2019	Na	25.09.2025 Reply	NO	5 witness	0 witness	NA	One Year	
44	GGM	MS. NEHA YADAV, ACJ (SD) PATAUDI		Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	CHI/518/2017	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147,148,323,325,506,452 IPC	7 years	Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide	Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide	NA	25.09.24	12.09.2025 Prosecution Evidence	against summoning order u/s 319 Cr.PC was dismissed by Hon'ble Punjab and Harvana High	have been examined qua the accused persons who were initially arrayed as accused in	2 Witness have been examined qua the accused persons who were initially arrayed as accused sh. Kuldeep Vats	na	Within One Year	
45	Hisar	Sh. Manglesh Kumar Choubey, ASJ, Hisar	-	Subhash Chand Goyal	Former	Ram Niwas Aggarwal Vs. Subhash Chand Goyal	CRR/ 78/ 2025	HRHS010067082025	Complaint case againt FIR No. 319/ 2024	City, Hansi	120B, 218, 307, 406, 452, 467, 471, 506 of IPC and 25 of Arms Act	--	--	--	--	--	Arguments and 16.09.25	--	--	--	--	--	--
	Jhajjar	NIL																					
	Jind	NIL																					
	Kaithal	NIL																					
	Karnal	NIL																					
	Kurukshetra	NIL																					
	Narnaul	NIL																					
46	Nuh	MS. RENU RANA, AD&SJ, NUH	-	MAMMAN KHAN	SITTING	STATE VS JUBER etc.	SC/143/2024	HRNU01-002209-2024	150/01.08.2023	NAGINA	148,149,153A,379A,395,427,436,506,201,120B,107,180 IPC	Imprionsment for life	10/30/23				09/09/2025 NBW		25	0	25		
47	Nuh	MS. RENU RANA, AD&SJ, NUH	-	MAMMAN KHAN	SITTING	STATE VS LUKMAN etc.	SC/171/2024	HRNU01-002707-2024	149/01.08.2023	NAGINA	148,149,153A,379A,436,506,395,397,427,201,107,120B IPC	Imprionsment for life	11/07/23				12/11/2025 FOR NBW		30	0	30		
48	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS ADIL etc.	SC/145/2024	HRNU01002226-2024	148/01.08.2023	NAGINA	148,149,153A,379A,506,395,427,201,107,120B,180 IPC	Imprionsment for life	10/31/23				13.11.2025 FOR ARGUMENT ON CHARGE		20	0	20		
49	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS AASHIK	SC/173/2024	HRNU01-002706-2024	137/01.08.2023	NAGINA	148,153A,379B,427,435,395,397,201,120B,180,107 IPC	Imprionsment for life	10/30/23				13.11.2025 FOR ARGUMENT ON CHARGE		33	0	33		
	Palwal	Nil																					
50	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & others	PC/3/18	HRPK010005242018	RCCHG 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC & 13(2) R/W 13(1) D)IPC	10 year	02/02/18	02/02/18	-NA-	Charge not framed	For arguments on charge 03.09.2025	Yes.	367	0	367		
51	Panchkula			Bhupender Singh Hooda. Moti Lal Vohra (Rajay Sabha member , died)	Sitting	CBI Vs Bhupinder Singh Hooda & ors.	PC/16/2018	HRPK010049072018	RCCHG2017A /0008 Dated 05.04.2017	CBI ACB CHD	120B/420 IPC and 13(2)R/W, 13(1)(d) of PC Act	10 year	01.12.2018	01.12.2018	N/A	For awaiting of Hon'ble High court order on 13.12.2024	For awaiting of Hon'ble High court order on 07.11.2025	Yes.	82	0	82		
52	Panchkula			Bhupender Singh Hooda. Moti Lal Vohra (Rajay Sabha member , died)	Sitting	ED Vs AJL	COMA/42/2019	HRPK01004503/2019	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2002	7 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceedingon 07.11.2025	No	25	0	25		
53	Panchkula			Bhupinder Singh Hud	Sitting	ED Vs Bhupinder singh Huda & ors.	COMA/3/2021	HRPK010004882021	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2004	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For awaiting submission of final report in RC/02/2016 on 17.10.2025	No.	34	0	34		
54	Panchkula	Court of Sh. Ajay Kumar, CJM, Panchkula.		Sanghi Ram	Former	State Vs Sanghi Ram	CHI/33/2019	HRPK03004292019	FIR NO. 290 dated 24.11.2017	Sector 14, Panchkula.	420 IPC	7 year	10.01.2019	10.01.2019	-N.A	12.06.2023	For prosecution evidence on 09.09.2025	No.	15	11	4		



Sr.No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
58	Yamuna Nagar	Ms. Indu Bala, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 20.09.2025 for awaiting further orders of Hon'ble High Court.	Yes	11	0	11	Direction has been given to adjourn the case beyond the date fixed by the Hon'ble High Court.	The Hon'ble High Court of Punjab & Haryana at Chandigarh, has directed to adjourn the hearing in the trial to a date beyond that given by the Hon'ble High Court, in CRM-M-23786-2021. No further order has been received from the Hon'ble High Court. The date fixed in the Hon'ble High Court was 02.12.2024 and further adjourned for 12.05.2025 and as such the present case has been adjourned for 22.05.2025 for awaiting further orders from the Hon'ble High Court.
59		Sh. Sukhdev Singh SDJM Bilaspur		Sh. Dilbagh Singh	Former	State of Haryana Vs. Unknown	UCR/20/2025	HRYNA10013162025	FIR NO 21 DATED 19.1.2024	PARTAP NAGAR	MINING ACT 21 (1), 15, 16 EP ACT 120B, 420 IPC	--N7702.8.2025	-	-	THE CASES IS FIXED FOR PRESENCE OF COMPLAI NAT ON 08.9.2025	--	-	--	--	WITHIN TWO MONTHS		THE CANCELLATION REPORT SUBMITTED BY SHO OF POLICE STATION PARTAP NAGAR ON DATED 02.8.2025 & SAME IS FIXED FOR PRESENCE OF COMPLAINA NT ON 08.9.2025	